

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4380
TO BE ANSWERED ON 12.08.2016

INTEGRATED CHILD PROTECTION SCHEME

4380. SHRI ANIL SHIROLE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of the Integrated Child Protection Scheme (ICPS) formulated by the Government for rehabilitation and reintegration of children in difficult circumstances including destitute children in the country;
- (b) the financial assistance provided to States/UTs along with the number of beneficiary children thereunder during each of the last three years and the current year, State/UT-wise;
- (c) whether there is an increase in fund allocation under the scheme and if so, the details thereof;
- (d) whether the Government has issued any directions/guidelines to the States, Local Bodies, Educational Institutions and Voluntary Organisations for the implementation of the said scheme, if so, the details and the compliance status thereof, State/UT-wise; and
- (e) the mechanism put in place to monitor the activities of the voluntary organisations under the scheme along with the other steps taken/being taken by the Government to ensure its effective implementation?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)

- (a): The Ministry of Women and Child Development (MWCD) is implementing a centrally sponsored Integrated Child Protection Scheme (ICPS) for the improvement in the well being of children in difficult circumstances including destitute children. Under ICPS, financial assistance is provided to the States/UTs for, inter-alia, undertaking a situational analysis of children in difficult circumstances including destitute children, for setting up and maintenance of various types of Homes including Children Homes and Specialised Adoption Agencies. Under ICPS institutional care is provided through Child Care Institutions (CCIs). As a rehabilitative measure in these CCIs, children are provided age appropriate education either within the institution or outside in a formal education system through

convergence with other schemes and programs of the Government or civil society. Under the non-institutional care component, ICPS provides support for adoption, foster care and sponsorship.

- (b): The details of funds released to the State Governments/UT administration alongwith the number of beneficiaries under ICPS during each of the last three years and the current year, State/UT-wise is at Annexure.
- (c): The Budget Estimate and the Revised Estimate for the years 2013-14, 2014-15, 2015-16 and 2016-17 is as under:

Year	Budget Estimate (Rs. In crores)	Revised Estimate (Rs. In crores)
2013-14	300.00	270.00
2014-15	400.00	450.00
2015-16	402.23	498.57
2016-17	397.00	

- (d): ICPS being a centrally sponsored scheme, funds are released to the State Governments/UT Administrations. All the States Governments/UT Administrations have signed the Memorandum of Understanding (MoU) with Ministry for implementation of the Scheme. The Ministry has issued guidelines/directions to States Governments/UT Administrations for effective implementation of ICPS.
- (e): The implementation of ICPS in States/UTs is reviewed by the Ministry in the meetings of the inter-ministerial Project Approval Board (PAB) constituted under ICPS for considering and approving the proposals received from States/UTs under the Scheme.

Statement referred to in reply to part (b) of the Lok Sabha Unstarred Question No. 4380 for 12.08.2016 raised by Shri Anil Shirole regarding 'Integrated Child Protection Scheme'

Details of Fund Released to State/UT Governments and beneficiaries during FY 2013-14, 2014-15, 2015-16 and current year under ICPS.

S.No.	Name of the States/UTs	2013-14		2014-15		2015-16		2016-17	
		Amount Released (Rs. in Lakhs)	Beneficiaries	Amount Released (Rs. in Lakhs)	Beneficiaries	Amount Released (Rs. in Lakhs)	Beneficiaries	Amount Released (Rs. in Lakhs)	Beneficiaries
1	Andhra Pradesh	1206.50	7167	301.62	4797	238.58	4827	110.74	4827
2	Arunachal Pradesh	54.74	60	130.68	70	571.68	33	52.29	33
3	Assam	1080.00	749	1010.36	792	597.90	860	413.64	860
4	Bihar	957.56	1511	204.75	2137	2687.89	1502	551.62	1502
5	Chhattisgarh	213.34	1403	821.24	1493	3955.55	1485	527.77	1485
6	Goa	-	-	100	151	235.25	447	36.83	447
7	Gujarat	979.35	2128	1925.75	2669	2328.90	2299	0.00	2299
8	Haryana	1085.51	1761	1526.72	1803	496.44	2247	0.00	2247
9	Himachal Pradesh	84.96	1733	835.71	924	604.04	1016	129.43	1016
10	Jammu & Kashmir	-	-	-	0	113.35	267	43.12	267
11	Jharkhand	144.96	557	36.03	666	369.88	585	152.84	585
12	Karnataka	2403.63	4217	3689.87	4610	1845.24	4114	507.56	4114
13	Kerala	718.17	975	1354.35	961	944.39	1333	216.96	1333
14	Madhya Pradesh	546.03	1905	1889.69	2239	1116.03	1963	533.52	1963
15	Maharashtra	557.56	4652	762.32	4626	3138.75	4112	699.53	4112
16	Manipur	658.15	901	138.48	870	3083.18	1105	241.34	1105
17	Meghalaya	762.45	1035	2003.83	1199	1469.55	745	333.34	745
18	Mizoram	696.42	193	1919.02	1928	2079.44	1615	459.21	1615
19	Nagaland	911.41	792	957.41	1710	2257.65	913	382.75	913
20	Orissa	1227.20	7486	2544.82	19583	3309.07	7578	910.39	7578
21	Punjab	191.27	446	507.12	818	820.81	591	253.60	591
22	Rajasthan	2347.56	3611	3395.82	4340	3258.92	3938	0.00	3938
23	Sikkim	15.97	238	390.24	475	562.00	572	117.50	572
24	Tamil Nadu	2131.05	19133	3067.10	18952	825.04	17361	1486.92	17361
25	Telangana	-	-	2087.59	3013	354.88	3434	0.00	3434
26	Tripura	124.42	601	1227.34	1465	710.63	560	154.38	560
27	Uttar Pradesh	1109.39	2579	1798.90	4070	2884.18	3319	692.48	3319
28	Uttarakhand	333.92	275	83.48	275	66.88	291	15.54	291
29	West Bengal	2373.04	4906	2574.04	4720	508.67	3660	3017.11	3660
30	A & N Island	-	-	145.90	310	36.03	342	36.88	342
31	Chandigarh	17.58	223	362.22	608	357.82	462	0.00	462
32	D & NHaveli	2.09	-	68.61	0	58.66	0	12.52	0
33	Daman & Diu	69.28	-	80.61	50	82.82	0	20.71	0
34	Delhi	404.73	2390	606.22	1832	1363.40	1867	0.00	1867
35	Lakshadweep	-	-	-	-	0.00	0.00	0.00	0.00
36	Puducherry	64.66	1356	1168.57	1635	559.60	1191	175.02	1191